

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 247/97

MONDAY, THIS THE 17TH DAY OF FEBRUARY 1997

C O R A M:

HON BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K K. Suresh S/o K.N. Karthikeyan  
Junior Engineer, Cochin Central Sub Division No.V  
Central Public Works Department  
St. Francis Xavier Road, Kaloor, Cochin. ....Applicant

By Smt. Sumathi Dandapani

Vs.

1. The Superintending Engineer,  
Trivandrum Central Circle,  
Central Public Works Department,  
1st Floor, C.G.O. Complex,  
Pomkulam, Thiruvananthapuram.
2. The Executive Engineer,  
Cochin Central Division,  
Central Public Works Department,  
Cochin-35. ....Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC.

The application having been heard on 17.2.97, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant has made a representation (Annexure A5) to the second respondent claiming the benefit of first increment in the revised scale of pay w.e.f. 1.4.86. This representation dated 23.12.96 has not yet been disposed of by the respondents. The prayer in this application is only that the respondents may be directed to consider and dispose of the representation dated 23.12.96 as also the representation dated 3.2.97 giving the benefit of the Supreme Court judgment reported in Union of India & Another Vs. Shyama Pada Sidhanta & Others (1991 Suppl.(1) SCC 542) w.e.f. the 1.4.86, within one month.

2. Shri S. Radhakrishnan, ACGSC appearing for the respondents states that the respondents shall consider the representation of the applicant and pass appropriate orders within

✓

..2..

a period of six weeks.

3. In the result, the application is disposed of with the direction to the respondents to consider the representation made by the applicant on 23.12.96 and to give him a speaking order within a period of six weeks from the date of receipt of a copy of this order in the light of the rules/instructions/rulings on the subject. There shall be no order as to costs.

Dated the 17th February, 1997.

  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
A. V. HARIDASAN

VICE CHAIRMAN

kmn

LIST OF ANNEXURE

1. Annexure A5: True copy of the representation dated 23.12.96 submitted to the 2nd respondent by the applicant.

• • • •